

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

I.A. NOS.3-4 IN CIVIL APPEAL NOS.3023-3024 OF 2000

MOHAMED KHASIM

Appellant (s)

VERSUS

MOHAMMED DASTAGIR AND ORS.

Respondent(s)

(For early hearing and office report)

Date: 20/01/2006 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE C.K. THAKKER

HON'BLE MR. JUSTICE R.V. RAVEENDRAN

For Appellant(s)

Dr. Nafis A. Siddiqui,Adv.

For Respondent(s)

Mr. Mushtaq Ahmad,Adv.

Mr. Mir Farasat Ali Shuttari,Adv.

UPON hearing counsel the Court made the following

O R D E R

The Registry has report that Respondent No.3(a) in Civil Appea

No.3023 of 2000 and Respondent No.3(b) in Civil Appeal No.3024 of 2000

has died and steps have not been taken for brining on
record the legal

representatives of the said respondent. Let the learned counsel check up.

List the applications after four months.

[T.I. Rajput]

A.R.-cum-P.S.

[Radha R. Bhatia]

Court Master